

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

Vs

Zillion Infraprojects Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):- **Mr. Vinod Chaurasia, Adv. for IRP**

ORDER

CA-751(PB)/2019:-

Notice of the application be issued to the non-applicant-respondent for 03.05.2019.

Process dasti.

List on 03.05.2019.

-sd-
(M. M. KUMAR)
PRESIDENT

-sd-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)